

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF ANCHAU INDUSTRIES
PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	Anchau Industries Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	24-10-2019
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, NEW DELHI
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U25209DL2019PTC356652
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	B-37 G/F Gurunanak Pura Laxmi Nagar Delhi-110092
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	21-04-2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: - ARCHIT GUPTA ADDRESS: 2nd Floor, Manmohan House, B-2581/3B/1, Industrial Area-A, Ghora Road, Near Zoom Hotel Building, Ludhiana - 141003 PROCESS SPECIFIC MAIL ID: liq.anchau@gmail.com EMAIL ID REGISTERED WITH IBBI: archit2176@gmail.com IP REG.NO: IBBI/IPA-001/IP-P-02509/2021-2022/13817
8.	LAST DATE FOR SUBMISSION OF CLAIMS	21.05.2026 (WITHIN 30 DAYS FROM THE LIQUIDATION COMMENCEMENT DATE i.e., 21.04.2026)

Notice is hereby given that the **Anchau Industries Private Limited** has commenced voluntary liquidation on **April 21, 2026**.

The stakeholders of Anchau Industries Private Limited are hereby called upon to submit a proof of their claims, on or before **May 21, 2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: - 25-04-2026
Place: - Ludhiana

Sd/-
Archit Gupta
Liquidator
IBBI/IPA-001/IP-P-02509/2021-2022/13817
AFA Validity: December 31, 2026



FROM THE WORLD

UK
Man sentenced to life for rape

A 32-year-old man who had pleaded guilty to the religiously aggravated rape of a Sikh woman in UK's Walsall was sentenced to life imprisonment at Birmingham Crown Court on Friday. John Ashby, a British man arrested last October days after the attack that sent shockwaves within the West Midlands community, had initially denied charges of sexual assault, strangulation, racially aggravated actual bodily harm and robbery before admitting the crimes. He has now been jailed for life, with a minimum term of 14 years behind bars before he can be considered for parole. The judge described Ashby as a "deeply unpleasant racist and Islamophobe" after the court had previously heard that he had directed anti-Muslim rants at the woman during the attack.

CHINA
Atomic panel claims advances

China can build up to 50 nuclear reactors simultaneously, the country's atomic authority has said as Beijing gears up to rapidly expand the nuclear power sector to reduce dependence on fossil fuels amid the US-Iran war. China has the ability to run dozens of nuclear projects concurrently spanning the full project life cycle—from design to construction—according to a latest report released this week by the country's Nuclear Energy Association. "China's nuclear technology capabilities have moved from 'following' to 'keeping pace', and in some areas to 'leading,'" the report said. China's total installed nuclear power capacity has reached 125 million kilowatts (KW), ranking first globally, state-run CCTV said, quoting the China Nuclear Energy Association report.

ASSOCIATED PRESS ■ Islamabad

Iran's top diplomat was heading Friday to Pakistan, where officials have been trying to get the United States and Iran to convene for a second round of ceasefire negotiations. Iran state-run IRNA news agency confirmed Foreign Minister Abbas Araghchi was on his way to Pakistan on a trip focused on "bilateral consultations" and regional developments. It said he would also travel to Oman and Russia.

The trip comes as much of the world has been on edge over a war that has snarled crucial energy exports through the Strait of Hormuz, clouded the global economic picture, and left thousands dead across the West Asia.

Earlier, two Pakistani officials told *The Associated Press* that Araghchi was heading to Pakistan



Iranian worshipper wears a banner showing portraits of the Supreme Leader Ayatollah Mojtaba Khamenei during Friday prayers at the Tehran University campus in Tehran. AP

with a small Government delegation. The officials spoke on condition of anonymity because they were not authorised to speak to the media. The White House did

not immediately respond to questions about Araghchi's trip to Pakistan and whether a US delegation would also do so. Islamabad has sought to reinject

momentum into the negotiations between Iran and the United States, which had been set to resume this week but did not materialise.

Pakistan forges ahead with diplomatic efforts

In their call Friday, Araghchi, his Pakistani counterpart Ishaq Dar and Pakistan's army chief Field Marshal Asim Munir, talked over "regional developments and issues related to the ceasefire," a statement from Araghchi said. It did not go into further detail.

Later, Pakistan's Foreign Ministry said that "both sides exchanged views on regional developments, the ceasefire, and ongoing diplomatic efforts being pursued by Islamabad in the context of US-Iran engagement." It added that Dar "underscored

the importance of sustained dialogue and engagement to address outstanding issues, in order to advance regional peace and stability at the earliest." Since the war began, at least 3,375 people have been killed in Iran, and over 2,290 people in Lebanon, where new fighting between Israel and the Iran-backed militant group Hezbollah broke out two days after the war started, according to authorities.

Additionally, 23 people have died in Israel and more than a dozen in Gulf Arab states. Fifteen Israeli soldiers in Lebanon and 13 US service members throughout the region have been killed. erica and Iran to the negotiating table for the second round of talks. Meanwhile, the Pakistani capital continues to remain

closed for heavy traffic on Friday as authorities await the possible visit of top leaders of the US and Iran for peace talks, stalled due to differences on key issues.

The administrations of the twin cities of Islamabad and Rawalpindi had closed all major roads and markets in VIP movement areas on Sunday amid indications that the talks could begin any day during the week.

The Metro Bus Service between Rawalpindi and Islamabad, and electric buses on seven routes have been suspended, while goods transport has remained halted since April 19, causing inconvenience to the public.

The Red Zone continues to remain closed, with employees of offices in the area working from home.

Appeals court says Trump's asylum ban at border is illegal, agreeing with lower court

ASSOCIATED PRESS ■ Washington

An appeals court on Friday blocked President Donald Trump's executive order suspending asylum access, a key pillar of the Republican president's plan to crack down on migration at the southern border of the US.

A three-judge panel from the US Court of Appeals for the District of Columbia Circuit found that immigration laws give people the right to apply for asylum at the border, and the president can't circumvent that. The panel concluded that the Immigration and



Nationality Act doesn't authorize the president to remove the plaintiffs under "procedures of his own making," allow him to suspend plaintiffs' right to apply for asylum or curtail procedures for adjudicating

their anti-torture claims. "The power by proclamation to temporarily suspend the entry of specified foreign individuals into the United States does not contain implicit authority to override the INA's mandatory process

to summarily remove foreign individuals," wrote Judge J Michelle Childs, who was nominated to the bench by Democratic President Joe Biden. ACLU attorney Lee Gelernt said in a statement that the appellate ruling is "essential for those fleeing danger who have been denied even a hearing to present asylum claims under the Trump administration's unlawful and inhumane executive order."

Judge Justin Walker, a Trump nominee, wrote a partial dissent. Judge Cornelia Pillard, who was nominated by Democratic President Barack Obama, also heard the case.

Hegseth calls West Asia conflict gift to world

ASSOCIATED PRESS ■ Washington

Speaking to reporters on Friday at the Pentagon, Hegseth said the US blockade of Iranian shipping will continue "as long as it takes" to accomplish America's "bold and dangerous" mission to end Iran's threat to global security.

US officials say that so far, the blockade has turned back 34 ships, but ship-tracking data shows Iran has still been able to move some of its sanctioned oil.

Lloyds List Intelligence said "a steady flow of shadow fleet traffic" has passed in and out of the Persian Gulf, including 11 tankers with Iranian cargo that have left the Gulf of Oman



outside the strait since April 13. The maritime intelligence firm Windward said this week that Iranian traffic continues to flow "via decep-

tion." Iranians are able to evade the blockade by faking tracking data and by travelling through Pakistani territorial waters.

Indians in UAE to shift to new consular service provider from July 1 as BLS loses key contract

PIONEER NEWS SERVICE ■ Abu Dhabi

BLS International has lost its long-held mandate to handle passport renewals, visa services, and other consular facilities for Indians in the UAE. The shift comes as a significant development for the Indian diaspora, which constitutes nearly 35 per cent of the UAE's population, with an estimated 4.3 million residents in 2024.

The Embassy of India in Abu Dhabi has awarded the outsourced consular services contract to Alhind Tours and Travels Private Limited, which will take over operations from July 1 for an initial



three-year period.

The contract spans services at both the Embassy in Abu Dhabi and the Consulate General of India in Dubai. Alhind clinched the deal by submitting the lowest financial bid—an all-inclusive Dh19

per transaction—promising a more cost-effective alternative to the current system. Other contenders in the race included VFS Global, DU Digital, and SGIVS Global. Highlighting the affordability, Arun Radhakrishnan,

Head of Operations at Alhind Group, said even value-added services would come at no extra cost. "Even if we take your photo, it is included in that charge," he said.

The wide-ranging contract covers passport renewals, visa applications, Overseas Citizen of India (OCI) cards, Police Clearance Certificates, Surrender Certificates, Global Entry Programme verification, and various attestation services.

BLS International, which had been managing these services since 2011, recently faced a setback after being barred by India's Ministry of External Affairs from participating in Government

tenders for two years, citing allegations including court cases and complaints from applicants.

Alhind is gearing up for a large-scale rollout, with plans to operate from 16 centres across the UAE, including Abu Dhabi, Al Ain, Dubai (including Bur Dubai), Sharjah, Ajman, and Fujairah. The company is currently in the final stages of securing leases for these locations.

While the appointment booking process is expected to remain largely unchanged, applicants can anticipate a more tech-driven experience. Alhind has indicated plans to introduce online applications

and significantly enhance backend digital systems, with further details expected soon.

To support the transition, the company is undertaking a major hiring drive, recruiting between 250 and 350 personnel across various roles, including operations executives, submission officers, facilitation officers, and front-desk staff. Recruitment is already underway, with teams being mobilised from India.

Radhakrishnan acknowledged the magnitude of the transition, noting that Alhind, traditionally known for travel and ticketing services, is stepping into a new domain. "This is a very big undertak-

ing and a major milestone for us," he said, assuring that the company is fully committed to delivering seamless services to the Indian community. The financial bids were opened on March 30, with the final results announced on April 20 in the presence of company representatives and the Embassies Outsourcing Committee.

The Indian community continues to play a defining role in the UAE's social and economic fabric. Of the 4.3 million Indians in the country, about 15 per cent reside in Abu Dhabi, while the majority are spread across the northern emirates, including Dubai.

NORTHERN RAILWAY
TENDER INVITING NOTICE NO 150-Elect-CR-415R
Dr. Chief Electrical Engineer/PRS, Northern Railway, Computer Reservation Center, IRCA Building, New Delhi for and on behalf of the President of India. Invites open Tenders on the prescribed forms for the following works:
Mode of Tender: E-Tender (One Packet)
Tender Notice No.: 150-Elect-CR-415R
Full name of work: Replacement of old Earthing safety at PRS/UTS location over Delhi area and lightning arrester at IRCA Building Bldg., New Delhi of Northern Railway.
Approx. cost: Rs. 43,09,948/-
Completion period: 18 Months
Bid security/Cash/BG amount: Rs. 86,200/-
Sale/availability of tender document on Rly Website: Tender documents will be available on IREPS website i.e. www.ireps.gov.in from 28.04.2026 to 19.05.2026 upto 15.00 hrs.
Last date/Time of upload of tender: 19.05.2026 upto 15.00 hours. Tender documents can be uploaded by the tenderer on IREPS website w.e.f. 14.05.2026 to 19.05.2026.
Date and time of opening of tender: 19.05.2026 at 15.00 hours immediately after close of uploading of tender. Financial bids of the eligible tenderers would be opened subsequently on the date & time.
No.: 150-Elect-CR-415R **Date:** 23.04.2026 **1370/2026**
SERVING CUSTOMERS WITH A SMILE

AXIS BANK LTD.
Retail Assets Centre, Axis Bank Lt. Axis House, Tower T-2, 2nd Floor, I-14, Sector-128, Noida Expressway, Jaypee Greens, Noida (U.P.)-201301.
Retail Asset Centre, Axis Bank Ltd. B/F 1A, 2/3 First Floor, Aditya City Centre, Vaibhav Khand-3, Indirapuram, Ghaziabad, U.P.-201019. Axis Bank Limited, Himatnagar House, Upper Ground Floor and first floor, Kasturba Gandhi Marg, Connaught Place, New Delhi-110001, Corporate Office: Block-B, Bombay Dyeing Mills Compound, Pandurang Budhakar Marg, Worli, Mumbai-400 025, Registered Office: 'Trishul', 3rd floor, opposite Sanshodhan Temple, Law Garden, Ellorabridge, Ahmedabad-380006.

NOTICE INVITING TENDERS FOR SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002
Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Axis Bank Ltd. We state that despite having availed the financial assistance, the borrowers/guarantors/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of Axis Bank Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 17(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges upto the date of payment of the notices issued to them on their last known addresses and they are also hereby informed by way of public notice about the same.
S. No. **Name Of Co-Borrower And Guarantor Name / Address** **1. NPA Date** **2. Date Demand Notice Issued** **3. Outstanding Amount** **4. Loan Amount**
1. Mrs. Rakhi Jain W/o Mr. Nitin Rastogi, R/o B-807, 8th Floor, Royal Towers, Plot No. C-54, Near Shorpiya Marg, Sec-10, Noida, U.P.-201301 (Applicant); 2. Mr. Nitin Rastogi S/o Neeraj Kumar Jain, R/o B-807, 8th Floor, Royal Towers, Plot No. C-54, Near Shorpiya Marg, Sec-61, Noida, U.P.-201301; 3. Mr. Nitin Rastogi, D-112, 2nd Floor, Sec-10, Noida, U.P.-201301 (Co-Applicant).
Property Address Of Secured Assets: Residential Dwelling Unit / Flat No. B/806, On Eighth Floor, Block-B, In Residential Complex known As Royal Towers, Constructed Plot No. C-54/A, In Sector-61, Noida, Distt. Gautam Budh Nagar, U.P. And Boundry As Under East - As Per Title Deed, West - As Per Title Deed, North - As Per Title Deed, South - As Per Title Deed.
In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and incidental charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. Kind attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act wherein under you can render the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Bank only till the date of publication of the notice for sale of the secured assets) by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the Bank is not rendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured assets under Section 13(13) of the said Act, as Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.
Date: 25.04.2026, **Place:** Noida U.P. **Sd/-, Authorized Officer, Axis Bank Ltd.**

NORTHERN RAILWAY
TENDER NOTICE
Invitation for Tenders through E-procurement system
Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-
S. No. **Tender No.** **Brief Description** **Qty.** **Closing Date**
1. 06253000 PU BASED GENTIAN BLUE (TWO PACK) 1418R2 LTR 18.05.26
2. 12261201 PVC INSULATED COPPER CABLE 39588 MTR 18.05.26
3. 06251253 AUTO BATTERY CHARGER 104 NOS 18.05.26
4. 02260052 BLOWER MOTOR 1.1 KW (1.5 HP) 1015 NOS 25.05.26
5. 77289040 RIG 6AMM THICK NYLON CORD GRSP 1825 SET 29.05.26
Note:- 1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No manual offer will be entertained.
Tender Notice No. 06/2026-2027 Dt. 24.04.2026
SERVING CUSTOMERS WITH A SMILE **1373/26**

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 24 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ANCHAU INDUSTRIES PRIVATE LIMITED
Relevant Particulars
1. NAME OF CORPORATE PERSON **Anchau Industries Private Limited**
2. DATE OF INCORPORATION OF CORPORATE PERSON **24-10-2019**
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED **REGISTRAR OF COMPANIES, NEW DELHI**
4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON **U25209DL2019PTC356652**
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON **B-37 QVF Gauravasth Park Laxmi Nagar Delhi-110092**
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON **21-04-2026**
7. NAME, ADDRESS, EMAIL, ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR **NAME:- ARCHIT GUPTA ADDRESS:- 2nd Floor, Manojan House, B-2581/3B/1, Industrial Area-A, Ghazi Road, Near Zoom Hotel Building, Luthiana - 141003 PROCESS SPECIFIC MAIL ID: anchaui@anchaui.com EMAIL ID REGISTERED WITH IBBI: anchi2176@gmail.com IF REG.NO: **IBBI/PA/001/INF-02/509/2021-2022/13817** 21.05.2026 (WITHIN 30 DAYS FROM THE LIQUIDATION COMMENCEMENT DATE I.E., 21.04.2026)**
8. LAST DATE FOR SUBMISSION OF CLAIMS **21.05.2026**
Notice is hereby given that the **Anchau Industries Private Limited** has commenced voluntary liquidation on **April 21, 2026**. The stakeholders of **Anchau Industries Private Limited** are hereby called upon to submit a proof of their claims, on or before **May 21, 2026**, to the liquidator at the address mentioned herein. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.
Sd/-, Archi Gupta, Liquidator
Date: -29-04-2026 **Place:** - Ludhiana **IBBI/PA/001/INF-02/509/2021-2022/13817** **AFA Validity:** December 31, 2026

PUBLIC NOTICE
I, Jyoti Prasad Kalyan, son of Sh. Kartika Nand Kalyan, aged 78 years, residing at A-28/33A, Ekta Apartment, Paschim Vihar, New Delhi-63 affirm and declare that my father's name as per my existing records and certificates is Kartika Nand Kalyan and both the names, Kartika Nand Kalyan and Kartika Nand Shastri Kalyan refer to one and the same person, i.e., my father.
CHANGE OF NAME

The Pioneer Classified
CHANGE OF NAME
I, Ankita Pandaya W/O Shri Ramesh Sharma Resident OF D-78, First Floor, Sector-52, Noida, Distt- Gautam Budh Nagar, U.P.-201301 declare that I have to changed my name from ANKITA PANDAYA to ANKITA SHARMA for all future purpose.
PD(950)C
I, Ritika Tiwari W/O Shri Dinesh Chand Sharma Resident OF D-78, First Floor, Sector-52, Noida, Distt- Gautam Budh Nagar, U.P.-201301 declare that I have to changed my name RITIKA TIWARI to RITIKA SHARMA for all future purpose.
PD(951)C
I, No.160183118K Nk Pradeep Kumar, R/o- Village-Naagawan, Teh-Bharthana, Dist- Etawah (U.P.) in my service document, my mother's name is erroneously mentioned Kapoori Devi, whereas her correct name is Kapoori Shri which may be amended accordingly in my service records.
PD(952)C
I, Harpreet Bajaj W/O- Sandeep Bajaj, R/O- D-1/113 G/F, Janakpuri, Dist- West Delhi, Delhi-110058, declare that both names Harpreet Bajaj and Harpreet Kaur Nagpal pertain to one & same person i.e. myself.
PD(953)C

मध्यप्रदेश स्टेट सिविल सप्लाइज कार्पोरेशन लिमिटेड
पंजीकृत कार्यालय : ब्लॉक नं.-1, तृतीय तल, पर्यावरण भवन, भोपाल-462011, CIN : U15411MP1974SGC001268, Procurement Control Room No. : 0755-2677847, वेबसाइट : www.mpescr.mic.in ई-मेल : mpescr@bsnl.in क्रमांक/नितराण/1172712/2026-27/68 भोपाल, दिनांक : 24.04.2026

क्षतिग्रस्त स्कंध के विक्रय हेतु निविदा आमंत्रण सूचना
कार्पोरेशन द्वारा म.प्र. के विभिन्न जिलों में भंडारित क्षतिग्रस्त स्कंध गेहूं को "जैसा है जहाँ है" के आधार पर विक्रय हेतु भारतीय खाद्य निगम में पंजीकृत पात्र निविदाकारों से ऑनलाइन निविदायें ई-निविदा वेबसाइट <https://mptenders.gov.in> पर दिनांक 16.05.2026 सायं 5.00 बजे तक अपात्रित की जाती है। निविदा दस्तावेज, नियम एवं शर्तों आदि का विस्तृत विवरण <https://mptenders.gov.in> एवं <https://www.mpescr.mpp.gov.in> पर उपलब्ध है। निविदा दस्तावेज एवं निविदा प्रक्रिया ऑनलाइन भरने हेतु संबंधित तकनीकी सहयोग व स्पष्टीकरण प्राप्त करने हेतु टोल फ्री नंबर 0120-4001002 पर संपर्क कर सकते हैं।
म.प्र. माध्यम/125469/2026 प्रबंध संचालक

SHRI LAL BAHADUR SHASTRI NATIONAL SANSKRIT UNIVERSITY (Central University)
B-4, Qutab Institutional Area, New Delhi-110016
The University invites online applications for regular recruitment to various categories of non-teaching positions. For details, please visit the University website <https://www.slsrsv.ac.in>.
The last date for receipt of online application is 21.05.2026.
Sd/- REGISTRAR cbc 21371/11/0001/2627

Government of Odisha
Information and Public Relations Department
IPR-FP-GP-0005-2026/ 6759 /IPR Dated. 23.04.2026
1st Corrigendum
Tender Call Notice No. 5956 Dtd:09.04.2026
In continuation of the TCN No.5856 Dtd:09.04.2026 inviting bids for "selection of a competent Agency for Supply, Installation, Operation and Maintenance of 65 (Sixty-Five) Outdoor Digital LED Display Boards at designated locations in and around Puri for the occasion of Puri Shri Jagannath Rath Yatra 2026 for a fixed-duration on rental/operational basis for a period of 15 (Fifteen) days", it is hereby informed to all concerned that some modifications are made in the tender document. Please visit the department websites, i.e., <https://ipr.odisha.gov.in> & <https://odisha.gov.in> for detail information.
Director, I&PR
OIPR-3401/134001/2627/0002

Another teen killed in West Bank

ASSOCIATED PRESS ■ West Bank

Three Palestinian teenagers have been killed in the occupied West Bank this week in a spike of renewed violence, the latest shot dead by Israeli forces during a mid-week raid. Palestinians in the northern West Bank village of Tell mourned the death of Youssef Shatayeh on Friday after health officials said he was gunned down by Israeli forces in the nearby city of Nablus. Waving Palestinian flags and carrying the 15-year-old's sheathed body down through the village streets, his relatives and neighbors moved in a tide of grief and recited religious verses in unison. Israel's military acknowledged the fatality and said that its forces had fired after attempting to arrest a Palestinian who they said had hurled rocks toward them.

**GVK Power (Goindwal Sahib) Limited**

Regd. Office: Plot No. 10, Paigah Colony, Sardar Patel Road, Secunderabad-500003, Telangana, India CIN:U40109TG199PLC028483 (A wholly owned subsidiary of Guru Amar Das Thermal Power Limited, GATPL) (Astep down wholly owned subsidiary of Punjab State Power Corporation Limited, PSPCL) HOD-Electrical, GATP, Goindwal Sahib, invites E-Tender for the work of:

Tender Enquiry No.147/GATPEMD/20018083 dated 23/04/2026

1) Procurement of Electrical Materials (Geyser, Spare parts, Ceiling fan & Power Extension Board) at GATP at 22X72 MW Guru Amardas Thermal Plant (GATP), Goindwal Sahib, Distt.: Tarn Taran, Punjab as per details given in the tender specifications. For detailed NIT & tender specifications, please refer to <https://eproc.punjab.gov.in> from 23/04/2026 from 17:00 Hrs. onwards.

Note: Corrigendum and addendum, if any, will be published online at <https://eproc.punjab.gov.in> 10/9/12/2026-27/10805

GATP-41/26

PUBLIC NOTICE

We hereby informing to general public at large that the immovable property being Shop No. 7 admeasuring 13.94 sq. mts and built up admeasuring 16.73 sq. mts on Lower Ground Floor in the complex known as "Vrundavan Point" alongwith undivided proportionate share underneath in land of the said building complex constructed on Plot No. 16 in the Mahalakshmi Industrial Society-2 situated at land bearing Revenue Survey No. 178 paiki, T.P. Scheme No. 1 (Udhna- Majura), Original Plot No. 63/1, Final Plot No. 78 of village Majura, Sub Dist. Surat City, Dist. Surat. This property is currently under the possession and ownership of Ankit Lalitbhai Sakariya. The current owner has declared that among the chain of documents for the aforementioned property, the following original documents have been lost. Original Sale Deed No. 16503, dated 19.11.2012, executed by Gigabhai Bababhai Bhadarka in favor of Rajeshbhai Devjibhai Patel with RR. Any person having any objection, dispute, interest, right, share, claim, encumbrance, mortgage, lien, dues, inheritance, or maintenance rights regarding the lost Original Sale Deed No. 16503, dated 19.11.2012 with RR, must notify us in writing. Such notification must include documentary evidence and be sent to the address mentioned below within 7 days of the publication of this notice. If no objections are received within this period, it will be deemed that no one has any objection or claim, or that such claims have been waived. We shall then proceed to issue the Title Clearance Certificate, after which no claims or disputes will be entertained.

LE EXPART ASSOCIATES - Piyush Haribhai Shiyal (Advocate)

Place : Surat M/9, Empire State Building, Maan Darwaja, Ring Road, Udhana, Surat-395002 Mo. No. 8460093122

Date : 25.04.2026

PUBLIC NOTICE

Name of The Company: Hindustan Unilever Limited
Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai, Maharashtra - 400099

Notice is hereby given that the Share Certificate(s) of the following company has/have been lost/misplaced and the holder of the said shares has applied to the Company for issue of duplicate share certificate(s).

Name Of The Shareholder	Folio No(s)	Face Value	Certificate No(s)	Distinctive No.	No. of Shares
Kannan Eshwar	HLL2901629	1	5239904	1133889851 To 1133900020	10170

Any person who has any claim in respect of the said share certificate [s] should lodge such claim with the Company or its Registrar and Transfer Agents: K Fin Technologies Ltd, Karvy Selenium, Tower- B, Plot No. 31 & 32, Financial district, Nanakramguda, Serilingampally Mandal, Hyderabad- 500032, TEL:040 - 67161500 within 15 days of publication of this notice after which no claim will be entertained and The Company shall proceed to issue with the Duplicate Share Certificate[s].

Name And Address Of The Shareholder: Kannan Eshwar, No 14, Cornwell Road, Langford Gardens, Bangalore North, Bengaluru - 560025

PLACE: Bengaluru Date: 22.04.2026

**TATA POWER DELHI DISTRIBUTION LIMITED**

A Tata Power and Delhi Government Joint Venture
TATAPOWER-DOL Regd. Office: NDR, House, Hudson Line, Kingsway Camp, Delhi-110 009 CIN No. U40109DL2001PLC0111626 Website: tatapower-dtl.com

NOTICE INVITING TENDERS Apr 25, 2026

TATA Power-DOL invites tenders as per following details:

Tender Enquiry No. Work Description	Estimated Cost/EMD (Rs.)	Availability of Bid Document	Last Date & Time of Bid Submission/ Date and time of Opening of bids
TPDDL/ENGG/ENQ/200001936/26-27 RC for Supply of Transformer Oil.	1.60 Crs/ 4 Lac	27.04.2026	18.05.2026; 1600 Hrs/ 18.05.2026; 1700 Hrs
TPDDL/ENGG/ENQ/200001927/26-27 Rate Contract for SITC of Intelligent Electronic Devices (IED) for 66/33/11 kV Grid Substations.	78.34 Lac/ 1.96 Lac	27.04.2026	18.05.2026; 1600 Hrs/ 18.05.2026; 1700 Hrs

CORRIGENDUM / TENDER DATE EXTENTION

Tender Enquiry No. Work Description	Previously Published Date	Revised Due Date & Time of Bid Submission/ Date & time of opening of bids
TPDDL/ENGG/ENQ/200001912/25-26 2 Year Rate Contract for Supply of Self Powered Relay for RMU	27.02.2026	30.04.2026 at 1500 Hrs/ 30.04.2026 at 1530 Hrs
TPDDL/ENGG/ENQ/200001916/25-26 RC for Supply of PIPE GI EARTH ELEC'D 40MM 3M LONG H-CLASS	16.03.2026	28.04.2026 at 1500 Hrs/ 28.04.2026 at 1600 Hrs
TPDDL/ENGG/ENQ/200001921/25-26 Rate Contract for Supply of 4G based Smart LTDT Meter	23.03.2026	27.04.2026 at 1500 Hrs/ 27.04.2026 at 1700 Hrs

Complete tender and corrigendum document is available on our website www.tatapower-dtl.com → Vendor Zone → Tender / Corrigendum Documents

Form No. URC-2

Advertisement giving notice about registration under part I of Chapter XXI of the Act

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "DHEEMAHI ENERGIES RESOURCES LLP", a Limited Liability Partnership ("LLP") may be registered under Part I of Chapter XX of the Companies Act, 2013, as a company limited by shares.

2. The Principal object of the company is to engage in the trading and handling of coal, fuels, metals, and related commodities; to deal in solar energy equipment including PV systems, inverters, batteries, and associated components; to operate as an EPC contractor for renewable energy projects, providing end-to-end services from design to commissioning; to develop, manage, and maintain renewable energy systems including solar, wind, and hybrid projects; to offer consulting services in energy audits, sustainability, and carbon trading; and to establish and operate EV charging and related energy infrastructure.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at BUNGLOW NO - 12 MARUTI PEARL, NR PARTH RESIDENCY NR RADHEY RESIDENCY NEW NARODA, NARODA, AHMEDABAD-382330, GUJARAT, INDIA.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated: 25/04/2026

FOR, DHEEMAHI ENERGIES RESOURCES LLP

Sd/- MEENA KUNWAR Designated Partner DIN: 08603189	Sd/- KRISHNA KUMAR Designated Partner DIN: 10039006
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**THE MAHARASHTRA AGRO-INDUSTRIES DEVELOPMENT CORPORATION LIMITED, MUMBAI**

(A Govt. of Maharashtra Undertaking)
Mumbai Office : Krushi Udyog Bhavan, Dinkarao Desai Marg, Anarey Milk Colony, Goregaon (East), Mumbai 400 065.
Mobile No : 8888842336/8888842290, Email Id - fertdilmumbai@gmail.com

Online tenders are invited from eligible Manufacturers / Importers / Traders for procurement of Raw Materials for the production of mixed fertilizers.

1) Online E-Tender are invited for procurement of Raw Materials such as Urea, DAP, MOP, SSP (Powder), Dolomite Powder, Biocoal & PP Bags at various Fertilizer Factories of MAIDC.

Detailed E-Tender Document can be accessed through Maharashtra State E-Tendering Portal - www.mahatenders.gov.in and also see the tender on the MAIDC web portal for www.maidcmumbai.com for reference.

Sd/-
(Mahendra Dhande)
Dy.Gen.Mgr.(Fert)

**PONNI SUGARS (ERODE) LIMITED**

CIN: L15422 TN 1996 PLC 037200
Regd. Office: 'SBI House' 13, Raju Gandhi Sali (DAR), Perungudi, Chennai-600 096
Phone: 044-24961920, 24900150 Email: admin@ponnisugars.com
Investor Grievance ID: investor@ponnisugars.com Web: www.ponnisugars.com

1. IEPF "SAKSHAM NIVESHAK" (SECOND) CAMPAIGN

Investor Education and Protection Fund Authority (IEPFA), under the Ministry of Corporate Affairs, has launched second 100-day nationwide campaign titled "Saksham Niveshak", which is being held from 01st April 2026 to 09th July 2026. This initiative is aimed at assisting shareholders in claiming their unclaimed shares/dividends and facilitating the updation of KYC records to improve investor service delivery. The list of shareholders, whose dividend are unclaimed are disclosed in website of the Company. Shareholders whose dividend are unclaimed are requested to contact the Company's Registrar and Share Transfer Agents, viz. M/s. Cameo Corporate Services Limited, "Subramanian Building" No.1, Club House Road, Chennai - 600002 Phone: 044-28460390, Email: investor@cameoindia.com for further assistance to claim their dividend to avoid transfer of their dividend and shares to IEPF.

2. SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES

Pursuant to SEBI circular No. SEBI/HO/38/13/11(2)/2026-MIRSD-POD/V3750/2026 dated 30th January 2026, investors are informed that, a special one-year window from 5th February 2026 to 4th February 2027 is opened for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019. The details can be accessed by scanning the QR code.

For Ponni Sugars (Erode) Limited
R Madhusudhan
Company Secretary & Compliance Officer
Chennai
24-04-2026

**FORM A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ANCHAU INDUSTRIES PRIVATE LIMITED

Relevant Particulars	
1. NAME OF CORPORATE PERSON	Anchau Industries Private Limited
2. DATE OF INCORPORATION OF CORPORATE PERSON	24-10-2019
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, NEW DELHI
4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U25209DL2019PTC356652
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	B-37 G/F Gurnanagar Pura Laxmi Nagar Delhi-110092
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	21.04.2026
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME:- ARCHIT GUPTA ADDRESS:- 2nd Floor, Mahimohan House, B-25B/1/3B/1, Industrial Area-A, Ghora Road, Near Zoom Hotel Building, Ludhiana - 141003 PROCESS SPECIFIC MAIL ID:- sa.anchau@gmail.com EMAIL ID REGISTERED WITH IBBI:- anchit2178@gmail.com IP REG NO:- IBBI/PA-001/IR-P-02509/2021-2022/13817
8. LAST DATE FOR SUBMISSION OF CLAIMS	21.05.2026 (WITHIN 30 DAYS FROM THE LIQUIDATION COMMENCEMENT DATE i.e., 21.04.2026)

Notice is hereby given that the **Anchau Industries Private Limited** has commenced voluntary liquidation on **April 21, 2026**. The stakeholders of **Anchau Industries Private Limited** are hereby called upon to submit a proof of their claims, on or before **May 21, 2026**, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Archit Gupta
Liquidator

Date: - 25-04-2026
Place: - Ludhiana
IBBI/PA-001/IR-P-02509/2021-2022/13817
AFA Validity: December 31, 2026

**ELNET TECHNOLOGIES LIMITED**

Regd. Office: T5 14B, Block 2 & 3, Raju Gandhi Sali, Tarantani, Chennai - 600 113, Ph: 044-2254 1337 / 1958 Fax: 044-2254 1355
Email : elnetcity@gmail.com Website: www.elnettechnologies.com CIN: L72200TN1998PLC019459

NOTICE TO SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to the Securities and Exchange Board of India ("SEBI") Circular No.: HO/38/13/11(2)/2026-MIRSD-POD/ 1/3750/2026 dated January 30, 2026, shareholders are hereby informed that a special window has been opened for a transfer and dematerialisation ("demat") of physical securities that were sold or purchased prior to April 01, 2019.

The special window shall remain open for a period of one year from February 05, 2026 to February 04, 2027.

This facility shall also be available for such transfer requests which were submitted earlier and were rejected / returned / not attended to due to deficiency in documentation, process, or otherwise.

Shareholders may further note that securities transferred under this special window shall be mandatorily credited to the transferee only in dematerialised form and shall be under lock-in for a period of one year from the date of registration of transfer. During the said lock-in period, such securities shall not be transferred, lien-marked, or pledged.

Further, cases involving disputes between the transferor and transferee and securities transferred to the Investor Education and Protection Fund (IEPF) shall not be considered under this special window.

Eligible shareholders may submit their transfer request along with the requisite documents to the Company's Registrar and Share Transfer Agent ("RTA") on or before February 04, 2027, at the following address:

M/s. Cameo Corporate Services Limited,
Unit: Elnet Technologies Limited
"Subramanian Building", 5th Floor,
No. 1, Club House Road,
Chennai, Tamil Nadu 600002.
E-mail: investor@cameoindia.com

All securities transferred pursuant to this special window shall be issued only in dematerialised ("DEMAT") mode. Accordingly, shareholders are advised to ensure that they hold a valid demat account and submit the Client Master List (CML - not older than 2 months) along with the original transfer deed(s), share certificate(s), proof of purchase by transferee(as may be available), KYC documents of transferee (as per ISIR forms), undertaking cum indemnity as per format specified in circular and other required documents.

The SEBI Circular is available on SEBI's website at <https://www.sebi.gov.in/legal/circulars/jan-2026/ease-of-doing-investment-special-window-for-transfer-and-dematerialisation-of-physical-securities-99411.html>, and this notice is also available on the Company's website: www.elnettechnologies.com.

Yours Faithfully
For Elnet Technologies Limited
Sd/-
Unnamalai Thiagarajan
Managing Director
DIN: 02023154

Place: Chennai
Date : 24.04.2026

**Punjab State Power Corporation Limited**

(Regd. Office : PSEB Head Office, The Mall, Patiala-147001)
Corporate Identity Number (CIN): U40109PB2010SGC033813
Website: www.pspcl.in, (Contact No. 96461-01116)

Tender Enquiry No. 20/GC/DL/DH/TS/PSPCL/2026 Dated: 24.04.2026

ASE/ Grid Construction, opp. PAU Gate No.1, PSPCL, Ludhiana invites Short Term e-Tender for Outsourcing of 3 no. Additional PTI's (2 no. With 20 MVA/PTF and 1 no. With 12.5 MVA/PTF) related works on partial turnkey mode under Grid Construction Division, Ludhiana under Grid Construction Circle, Ludhiana. For detailed NIT & Tender Specifications please refer to <http://leproc.punjab.gov.in> from 24.04.2026 (01.00 PM onwards).

Note:- Corrigendum & addendum, if any will be published online at <https://leproc.punjab.gov.in>

C 525/26 10/9/12/2026-27/10811

**DEBTS RECOVERY TRIBUNAL-II,**
Ministry of Finance, Government of India
3rd Floor, Bhikubhai Chambers, Near Kachubai Ashram, Paldi, Ahmedabad, Gujarat.

FORM NO.22 (Earlier 62) (Regulation 38 & 37 of DRT Regulations, 2015) (Sug Rule 52 (1) (2) of the Second Schedule to the Income Tax Act, 1961) (Read with The Recovery of Debts and Bankruptcy Act, 1993(RDB Act))

E-AUCTION/SALE NOTICE

THROUGH REGD. AD / DASTI / AFFIXATION / BEAT OF DRUM / PUBLICATION

RP/RC No.	36/2025	QA No.	421/2021
Certificate Holder Bank	PUNJAB NATIONAL BANK		
Vs.			
Certificate Debtor	M/s. Ayka Corporation		

To. C. D. No. 1, M/S.AYKA CORPORATION, A Partnership Firm, Office No.153, Centre Point, 1st Floor, Above OBC Bank, Somnath, Dabholi, Nani Damani-395 210.
C.D.No.2, Sahil Basir Shaikh, Address:-704-Armul Tower, Vapi Silvassa Road, Imran Nagar, Vapi, C.D.No.3, Asfaq Basir Shaikh, Address:-105-Mahar Apartment, Kabrastan Road, Vapi.

The store/sold CDs No. 1 to 3 have failed to pay the outstanding dues of Rs.1,26,13,542.25/- (Rupees One crores twenty six lakhs thirteen thousand five hundred forty two and twenty five paise only/-) as on 23.06.2021 including interest in terms of judgment and decree dated 20.03.2021 passed in O.A.No.421/2021 (Less recovery, if any) as per my order dated 06.04.2026 the under mentioned property (s) will be sold by public e-auction in the aforementioned matter. The auction sale will be held through "online e-auction <https://baanknet.com>

Lot No.	Description of the Property	Reserve Price (Rounded off)	EMD 10% or (Rounded off)
1	All That An Immovable Properties Being Shops (a) A Shop No. 152 Bearing House No. 272/49 Admeasuring 320 Square Feet Super Built Up Area, Lying And Located On The First Floor Of The Building Known As 'centre Point' (B) A Shop No. 153 Bearing House No. 272/50 Admeasuring 320 Square Feet Super Built Up Area, Lying And Located On The First Floor Of The Building Known As 'centre Point' (C) A Shop No. 154 Bearing House No. 272/51 Admeasuring 320 Square Feet Super Built Up Area, Lying And Located On The First Floor Of The Building Known As 'centre Point', Constructed Over The Properties Being Non Agricultural Lands Bearing Survey Nos 753/1, 753/2, 753/3, 753/4, 753/5, 753/6 And 754 Totally Admeasuring 5567 Square Meters, Situated At Village Dabholi, Nani Damani, Within The Jurisdiction Of Dabholi Group Gram Panchayat Area, Within Registration Sub District Daman. Boundries Of The Shop No. 152, East By Wide Passage, West By Shop No. 150, North By Wide Passage, South By Shop No. 153, Boundries Of The Shop No. 153, East By Wide Passage West By Shop No. 150, North By Shop No. 152, South By Shop No. 154, Boundries Of The Shop No. 154, East By Wide Passage, West By Shop No. 157, North By Shop No. 153, South By Open To Sky.	Rs.36.00 Lakhs.	Rs.3.60 Lakhs

Note : The EMD shall be deposited in baanknet wallet through E-auction website i.e. <https://baanknet.com>. The highest bidder shall have to deposit 25% of his final bid amount after adjustment of EMD already paid in the baanknet wallet by immediate next bank working day through RTGS/NEFT as per the details as under:

Beneficiary Bank Name	Punjab National Bank.
Beneficiary Bank Address	ARMB, Meghani Tower, Station Road, Surat
Account Name	Sundry/NPA/SARFAESI/Auction related
Beneficiary Account No.	832300317118A
IFSC Code	ARMB SURAT

1) The bid increase amount will be Rs. 50,000/- for Lot No.1
2) Prospective bidders may avail online training from service provider PSB Alliance (BAANKNET Auction Portal) (Tel Helpline No. +91-8291220220 and Mr. Kashyap Patel (Mobile No.9327493060)/Helpline E-mail ID: Support.BAANKNET@psballiance.com and for any property related queries may contact Shri. Bharat Thakkar, Mobile No.9825017620.
3) Prospective bidders are advised to visit website <https://baanknet.com> for detailed terms & conditions and procedure of sale before submitting their bids.
4) The prospective bidders are advised to adhere payment schedule of 25% (minus EMD) immediately after fall of hammer/close of auction and 75% within 15 days from the date of auction and 115th day is Sunday or other Holiday, then on immediate next first bank working day. No request for extension will be entertained.
5) The properties are being put to sale on "as is where is", "as is what is" and "as is whatever" basis and prospective buyers are advised to carry out due diligence property.
6) Schedule of auction is as under:-

SCHEDULE OF AUCTION	
1 Inspection of Property	30.04.2026 Between 11.00AM to 2.00 PM
2 Last date of receiving bids along with earnest money and uploading documents including proof of payment made.	28.05.2026 Upto 05.00pm
3 e-auction	29.05.2026 Between 12.00 PM to 01.00PM (with auto extension clause of 03 minutes, till E-Auction ends)

(RAJESH KUMAR SHARMA)
RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL -II, AHMEDABAD

**Phoenix ARC Limited**

Phoenix ARC Limited (Formerly known as Phoenix ARC Private Limited)

Regd. Office: 3rd Floor, Wallace Towers, 139-140/B/1, Crossing of Sahar Road and Western Express Highway, Vile Parle East, Mumbai, Maharashtra - 400057, India
CIN: U67190MH2007PLC168303 Tel: 022- 6849 2450, Fax: 022- 6741 2313
Email: compliance@phoenixarc.co.in Website: www.phoenixarc.co.in
Extract of audited financial results for the year ended March 31, 2026 (Rs. in Lakhs)

Sr. No.	Particulars	Standalone		Consolidated	
Year ended					
		March 31, 2026	March 31, 2025	March 31, 2026	March 31, 2025
1	Total Income from operations	34,704.42	42,960.21	43,053.08	73,414.86
2	Net profit for the period (before tax, exceptional and extraordinary items)	22,148.20	26,640.97	23,920.91	31,666.96
3	Net profit for the period before tax (after exceptional and extraordinary items)	22,148.20	26,640.97	23,920.91	31,666.96
4	Net profit for the period after tax (after exceptional and extraordinary items)	16,418.91	19,692.82	17,909.50	23,854.31
5	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	16,415.14	19,682.91	17,905.73	23,844.40
6	Paid up equity share capital (face value Rs.10 per share)	16,800.00	16,800.00	16,800.00	16,800.00
7	Reserves (excluding revaluation reserve)	1,12,078.50	95,663.34	1,13,410.39	95,504.66
8	Securities premium account	3,006.10	3,006.10	3,006.10	3,006.10
9	Net worth	1,28,878.50	1,12,463.34	1,30,210.39	1,12,304.66
10	Paid up debt capital / outstanding debt	95,683.66	83,564.04	98,630.83	85,598.96
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt equity ratio	0.74	0.74	0.76	0.76
13	Earnings per share (of Rs.10 each) (for continuing and discontinued operations) -				
1	Basic	9.77	11.72	10.66	14.20
2	Diluted	9.77	11.72	10.66	14.20
14	Capital redemption reserve	-	-	-	-
15	Debt redemption reserve	341.28	-	341.28	-
16	General reserves	1,963.05	1,963.05	1,963.05	1,963.05
17	Debt service coverage ratio	0.85	0.58	0.68	0.51
18	Interest service coverage ratio	4.11	4.43	4.36	7.14

Notes:

1. The above financial results have been prepared in accordance with the requirements of Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended read with Chapter XVII of SEBI Circular No. SEBI/HO/DDHS/P/CIR/2016/1613 dated August 10, 2021 (the "Regulations") and the Indian Accounting Standards ("Ind AS") notified under Companies (Indian Accounting Standards) Rules, 2015 as amended by the Companies (Indian Accounting Standards) Rules, 2016, prescribed under Section 133 of the Companies Act, 2013 (the "Act") read with relevant rules issued thereunder and the other accounting principles generally accepted in India.

2. The above is an extract of the detailed format of financial results filed with National Stock Exchange of India Limited under Regulation 52 of the Securities Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the websites of National Stock Exchange of India Limited at www.nseindia.com and the Company at www.phoenixarc.co.in. For the other line items referred in regulation 52 (4) of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, pertinent disclosures have been made to the National Stock Exchange of India Limited and can be accessed on the www.nseindia.com.

3. The Company operates in a single reportable operating segment of Asset Reconstruction business as per the requirement of Ind AS 108- Operating Segment.

4. The Company converted itself into a Public Limited Company effective February 19, 2026. Accordingly the Company's name stands changed from "Phoenix ARC Private Limited" to "Phoenix ARC Limited".

5. Figures for the previous period / year have been regrouped wherever necessary to conform to current period / year presentation.

For and on behalf of the Board of Directors of
Phoenix ARC Limited (Formerly known as Phoenix ARC Private Limited)
Sanjay Tibrewala
Managing Director & CEO
DIN: 10779180

Place: Mumbai
Date : April 24, 2026

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straight from the
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મેક ઇન ઇન્ડિયા હેઠળ અદ્યતન, ટકાઉ ઉત્પાદન પદ્ધતિઓના એકીકરણ દ્વારા સંચાલિત

સ્ટેલાન્ટિસ ઇન્ડિયાએ ૫૦,૦૦૦ સ્માર્ટ કાર બજારમાં મૂકી

સ્પર્ધાત્મક, નિકાસ-તૈયાર ઓટોમોટિવ ઉત્પાદન કેન્દ્ર તરીકે તમિલનાડુની સ્થિતિને મજબૂત બનાવે છે

ચેન્નાઈ, તા.૨૪
સ્ટેલાન્ટિસ ઇન્ડિયાએ શુક્રવારે તિરુવલ્લુરમાં તેની અત્યાધુનિક ઉત્પાદન સુવિધામાંથી તેના ૫૦,૦૦૦મા વાહનના રોલઆઉટની જાહેરાત કરી, જે ભારતમાં કંપનીની વૃદ્ધિ યાત્રામાં એક મહત્વપૂર્ણ સીમાચિહ્નરૂપ છે. આ સિદ્ધિ સ્ટેલાન્ટિસના સ્માર્ટ કાર પ્લેટફોર્મની સફળતાને પ્રતિબિંબિત કરે છે, જે ભારતમાં ભારત અને બાકીના વિશ્વ માટે વિકસાવવામાં આવ્યું છે, જેમાં ભારતમાં સંશોધન અને વિકાસ ટીમો કાર્યક્રમના વિકાસ અને ઔદ્યોગિકીકરણનું નેતૃત્વ કરે છે. આ પ્લેટફોર્મ યુરોપ, દક્ષિણ અમેરિકા અને એશિયા - ખંડોમાં વાહન વિકાસમાં વ્યાપકપણે ઉપયોગમાં



લેવાય છે - જે સ્ટેલાન્ટિસના વૈશ્વિક ઇકોસિસ્ટમમાં એન્જિનિયરિંગ શ્રેષ્ઠતાના કેન્દ્ર તરીકે ભારતની વધતી જતી ભૂમિકા પર ભાર મૂકે છે. તિરુવલ્લુર પ્લાન્ટમાં સ્માર્ટ કાર પ્લેટફોર્મ પર બનેલા વાહનો ભારતીય બજાર અને લેટિન અમેરિકા, મધ્ય પૂર્વ અને આફ્રિકા સહિત પસંદગીના આંતરરાષ્ટ્રીય પ્રદેશો બંનેને પૂરી પાડે છે, જે સ્પર્ધાત્મક, નિકાસ-તૈયાર ઓટોમોટિવ ઉત્પાદન કેન્દ્ર તરીકે તમિલનાડુની સ્થિતિને મજબૂત બનાવે છે. આ સીમાચિહ્ન પ્લાન્ટની કાર્યકારી શ્રેષ્ઠતા, ઉત્પાદન ચપળતા અને સ્ટેલાન્ટિસની વૈશ્વિક સપ્લાય

ચેઇનમાં વધતા યોગદાનને પ્રકાશિત કરે છે. તેની કામગીરી શરૂ થઈ ત્યારથી, તિરુવલ્લુર સુવિધાએ આ પ્રદેશ માટે નોંધપાત્ર આર્થિક મૂલ્ય ઉત્પન્ન કર્યું છે, ૧,૧૦૦ થી વધુ સીધી રોજગારીની તકો ઉભી કરી છે અને ચેન્નાઈ અને તેની આસપાસના સપ્લાયચેન, લોજિસ્ટિક્સ ભાગીદારો અને આનુષંગિક ઉદ્યોગોમાં હજારો પરોજ નોકરીઓને ટેકો આપ્યો છે. તેણે ઔદ્યોગિક માળખાગત સુવિધાઓને મજબૂત બનાવવા અને રોજગાર સર્જનાના તમિલનાડુ સરકારના વિઝન સાથે સંલગ્ન, એક મજબૂત સ્થાનિક વિકેતા ઇકોસિસ્ટમને પોષવામાં પણ મુખ્ય ભૂમિકા ભજવી છે. આ પ્લાન્ટ સતત ગુણવત્તા અને કાર્યક્ષમતાના ઉચ્ચ ધોરણો પ્રદાન કરે છે, જે મેક ઇન ઇન્ડિયા હેઠળ મજબૂત સ્થાનિકીકરણ અને અદ્યતન, ટકાઉ ઉત્પાદન પદ્ધતિઓના એકીકરણ દ્વારા સંચાલિત છે. આ સીમાચિહ્ન પર ટિપ્પણી કરતા, સ્ટેલાન્ટિસ ઇન્ડિયાના ચીફ એક્ઝિક્યુટિવ ઓફિસર અને મેનેજિંગ ડિરેક્ટર શૈલેષ હાજેલાએ જણાવ્યું હતું કે: “આ ૫૦,૦૦૦ યુનિટ રોલઆઉટ સ્ટેલાન્ટિસ ઇન્ડિયાની ઉત્પાદન યાત્રામાં એક મહત્વપૂર્ણ પગલું છે અને અમારી ટીમો, સપ્લાયર ભાગીદારો, ડીલરો અને ગ્રાહક વિશ્વાસની શક્તિને પ્રતિબિંબિત કરે છે. તમિલનાડુની પ્રગતિશીલ ઔદ્યોગિક નીતિઓ અને કુશળ પ્રતિભા અમારા વિકાસ માટે કિન્દ્રિય રહી છે,

ધિરાણમાં ૨.૧ ટકા અથવા રૂ. ૪.૩૯ ટ્રિલિયન અને થાપણોમાં રૂ. ૫.૮૧ ટ્રિલિયનનો ઘટાડો

એપ્રિલના પખવાડિયામાં બેંક કેડિટ ૧૫% જેટલી વધી : આરબીઆઈ

મુંબઈ, તા.૨૪
૧૫ એપ્રિલ, ૨૦૨૬ ના રોજ પૂરા થયેલા પખવાડિયામાં બેંક વિરાણ વાર્ષિક ધોરણે ૧૫ ટકા વધ્યું, જે અગાઉના પખવાડિયામાં નોંધાયેલા ૧૬.૧ ટકાના વાર્ષિક વૃદ્ધિ દરની તુલનામાં ઓછું છે. બીજી તરફ, ડિપોઝિટ વૃદ્ધિ દર પખવાડિયામાં વાર્ષિક ધોરણે ૧૨.૨ ટકા રહ્યો, જે અગાઉના પખવાડિયામાં ૧૩.૫ ટકા હતો, એમ આરબીઆઈના ડેટા દર્શાવે છે. પખવાડિયામાં, વિરાણમાં ૨.૧ ટકા અથવા રૂ. ૪.૩૯ ટ્રિલિયનનો ઘટાડો થયો છે, જ્યારે થાપણોમાં વાર્ષિક ધોરણે ૨.૨ ટકા અથવા રૂ. ૫.૮૧ ટ્રિલિયનનો ઘટાડો થયો છે. પાછલું પખવાડિયું નાણાકીય વર્ષ (FY26) નો છેલ્લો પખવાડિયું હતું, જ્યારે બેંકોએ બેલેન્સ શીટ લખ્યોને પૂર્ણ કરવા માટે ઉતાવળ કરી હતી, જેના પરિણામે લોન અને થાપણો બંનેમાં વધુ વૃદ્ધિ થઈ હતી. ૧૫ એપ્રિલ, ૨૦૨૬ ના રોજ, સંપૂર્ણ ધોરણે, સિસ્ટમમાં બેંકિંગ કેડિટ રૂ. ૨૦૯.૨૧ ટ્રિલિયન હતી, જ્યારે સિસ્ટમમાં થાપણો રૂ. ૨૫૬.૪૮ ટ્રિલિયન હતી. જોકે, નાણાકીય વર્ષ ૨૬ માં મજબૂત કેડિટ વૃદ્ધિ પછી, રેટિંગ એજન્સીઓ ભૂ-રાજકીય અનિશ્ચિતતાઓ અને ગતિશીલ વ્યાજ દર વાતાવરણ વચ્ચે નાણાકીય વર્ષ ૨૭ માં વૃદ્ધિમાં મધ્યમ રહેવાની અપેક્ષા રાખે છે. ૧૫ એપ્રિલ, ૨૦૨૬ ના રોજ, સંપૂર્ણ ધોરણે, સિસ્ટમમાં બેંકિંગ કેડિટ રૂ. ૨૦૯.૨૧ ટ્રિલિયન હતી, જ્યારે સિસ્ટમમાં થાપણો રૂ. ૨૫૬.૪૮ ટ્રિલિયન હતી. પાછલું પખવાડિયું નાણાકીય વર્ષ નું છેલ્લું પખવાડિયું હતું,



બિઝનેસ આજકાલ

ભારતીય ઈક્વિટીસ એક માસમાં બીજી વખત ડાઉનગ્રેડ કરાઈ

મુંબઈ : ભારતીય ઈક્વિટીસને ન્યૂટ્રલમાંથી ડાઉનગ્રેડ કરી અચએસબીસીએ તેને અન્ડરવેઈટ કરી છે. એક મહિના કરતા પછી આજી સમયગાળામાં ભારતીય ઈક્વિટીસને બીજી વખત ડાઉનગ્રેડ કરી છે. મધ્યપૂર્વના યુદ્ધને કારણે ઊર્જા ભાવમાં થઈ રહેલા વધારાથી ભારતીય કંપનીઓની અર્નિંગ્સ રિકવરી ટકી રાકશે કે કેમ તે સામે શંકા હોવાનું ધ્યાનમાં રાખી આ ડાઉનગ્રેડ આવી પડ્યું છે. યુદ્ધ ફાટી નીકળ્યા બાદ કુડ તેલના ભાવમાં ભારે ઉછાળો જોવાયો છે. હાલમાં ફરી પ્રતિ બેરલ ૧૦૦ ડોલરને પાર કરી ગયો છે. કુડ તેલના ઊંચા ભાવને પરિણામે ભારતમાં કુંગવા તથા વિકાસ સામે જોખમ ઊભુ થયું છે.

RBIએ પેટીએમ પેમેન્ટ્સ બેંકનું લાઇસન્સ રદ કર્યું

નવી દિલ્હી : રિઝર્વ બેંક ઓફ ઇન્ડિયાએ શુક્રવારે પેટીએમ પેમેન્ટ્સ બેંક લિમિટેડનું લાઇસન્સ રદ કર્યું. કારણ કે એન્ટિટી તેના પેમેન્ટ્સ બેંક લાઇસન્સ હેઠળ નિષ્કારિત શરતોનું પાલન કરવામાં નિષ્ફળ ગઈ છે. આરબીઆઈએ જણાવ્યું હતું કે બેંકને બેંકિંગનો વ્યવસાય ચલાવવા પર પ્રતિબંધ મૂકવામાં આવશે અને તેના સમાપ્તિ માટે હાઈકોર્ટ સમક્ષ અરજ દાખલ કરશે. RBI એ ઉમેર્યું હતું કે Paytm પેમેન્ટ્સ બેંક બંધ થયા પછી તેની સંપૂર્ણ થાપણ જવાબદારીઓ ચૂકવવા માટે પૂરતી તરતલા ધરાવે છે અને નોંધ્યું હતું કે બેંકને કામગીરી ચાલુ રાખવાની મંજૂરી આપીને “કોઈ ઉપયોગી હતું કે જાહેર હિત પૂર્ણ થશે નહીં”.

પાંચ વર્ષ પછી હવે દેશમાં પાવર ટ્રાન્સમિશન ક્ષેત્રે વધુ ગતિ પકડાશે

નવી દિલ્હી : SBI કંપના એક સંશોધન અહેવાલ મુજબ, નાણાકીય વર્ષ ૨૦૨૭ માં ભારતના પાવર ટ્રાન્સમિશન ક્ષેત્રની પાંચ વર્ષની સુસ્તી પછી પુનઃપ્રાપ્તિ થવાની અપેક્ષા છે. નિયમનકારી ફેરફારો અને નવા રોકાણ મોડેલો આ ક્ષેત્રમાં મૂડી પ્રવાહ અને સંપત્તિ ઉપયોગ પેટર્નને બદલી શકે છે, એમ અહેવાલમાં જણાવાયું છે. અહેવાલ મુજબ, નાણાકીય વર્ષ ૨૦૨૨ અને ૨૦૨૬ વચ્ચે ટ્રાન્સમિશન લાઈન અને સબસ્ટેશન વિસ્તરણ લક્ષ્યો સતત ચૂકી ગયા હતા. આનું કારણ રાઈટ-ઓફ-વે માં વિલંબ, જમીન મૂલ્યાંકન જટિલતાઓ, ગ્રેટ ઇન્ડિયન બસ્ટાર્ટ યુકાઈ અને ચીનથી મર્યાદિત આયાતને કારણે સાધનોની અછત હતી.

ભારતની કૂડ આયાતમાં ઓપેક રાષ્ટ્રોનો હિસ્સો ૨૯%ના નીચલા સ્તરે

નવી દિલ્હી : અમેરિકા-ઈરાન સંઘર્ષની અસર હવે ભારતના એનર્જી સપ્લાય પર સ્પષ્ટપણે દેખાય છે. તાજેતરના શિપિંગ ડેટા અનુસાર, ફેબ્રુઆરીની તુલનામાં માર્ચમાં ભારતની કૂડ ઓઈલ આયાતમાં આશરે ૧૩ ટકાનો ઘટાડો નોંધાયો છે. આ ઘટાડાનું એક મુખ્ય કારણ હોમીનું સ્ટ્રેટમાં મધેલો તણાવ છે - જે વિશ્વના સૌથી મહત્વપૂર્ણ ઓઈલ પરિવહન માર્ગોમાંનો એક છે. આ માર્ગે થકી આવતા સપ્લાયમાં ભારે ઘટાડો જોવા મળ્યો છે, ગલ્ફ દેશોમાંથી તેલની આયાત ૬૧ ટકા ઘટીને આશરે ૧૧.૮ લાખ બેરલ પ્રતિ દિવસ થઈ ગઈ છે. પરિસ્થિતિ એટલી ગંભીર છે કે તાજેતરના દિવસોમાં આ માર્ગ દ્વારા પરિવહન કરતા જહાજોની સંખ્યામાં ન બરાબર થઈ ગઈ છે.

ગયા નાણાકીય વર્ષમાં સમાન પહેલની સફળતા મળ્યા બાદ ખાણ મંત્રાલયની

ખાણકામ સુધારા માટે ૫૦૦૦ કરોડની પ્રોત્સાહન યોજના શરૂ

૧૫ ડિસેમ્બર, ૨૦૨૬ સુધીમાં પાંચ મુખ્ય ખાણકામ સુધારા પૂર્ણ કરવા પર ૧૦૦ કરોડ પ્રાપ્ત થશે

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કેન્દ્ર સરકારે ૨૦૨૬-૨૭માં ખાણકામ ક્ષેત્રના સુધારા, ખાણ સંચાલન અને ખનિજ ઉત્પાદનને વેગ આપવા માટે વિધાનસભાઓ ધરાવતા રાજ્યો અને કેન્દ્રશાસિત પ્રદેશો માટે ૫,૦૦૦ કરોડ રૂપિયાની પ્રોત્સાહન યોજના શરૂ કરી છે, જેમાં વ્યક્તિગત રાજ્યો વિવિધ ઘટકો હેઠળ ૫૫૦ કરોડ રૂપિયા સુધીના પ્રોત્સાહનો માટે પાત્ર છે.



ગયા નાણાકીય વર્ષમાં સમાન પહેલની સફળતા બાદ, નાણાકીય વર્ષ ૨૭ માટે રાજ્યોને મુદ્દી રોકાણ માટે ખાસ સહાય યોજના હેઠળ પ્રોત્સાહન પદ્ધતિનો સમાવેશ કરવામાં આવ્યો છે. ખાણ મંત્રાલય, જે આ યોજના માટે નોડલ મંત્રાલય છે, તેણે તાજેતરમાં કાર્યકારી માર્ગદર્શિકા જારી કરી છે. આ યોજનાનો ઉદ્દેશ ખાણ

રાજ્યોને ૧૫ ડિસેમ્બર, ૨૦૨૬ સુધીમાં પાંચ મુખ્ય ખાણકામ સુધારા પૂર્ણ કરવા પર ૧૦૦ કરોડ રૂપિયા પ્રાપ્ત થશે. આમાં યુનિફાઈડ માર્કેટિંગ પોર્ટલ સાથે સંકલન, પૂર્વ-હરાજ સમિતિની સ્થાપના, રાજ્ય-સ્તરીય સંકલન સમિતિની રચના, મુખ્ય ખનિજો માટે વાર્ષિક હરાજ કેલેન્ડર પ્રકાશિત કરવું અને ખનિજ ઓરના ગ્રેડ ખોટી વર્ગીકરણને શોધવા અથવા અટકાવવા માટે ટેકનોલોજી-આધારિત સિસ્ટમો અપનાવવાનો સમાવેશ થાય છે. બીજો ઘટક ખાણ કામગીરી પર ધ્યાન કેન્દ્રિત કરે છે. રાજ્યો નાણાકીય વર્ષ ૨૭ દરમિયાન ૩૧ ડિસેમ્બર સુધી વન, પર્વાવરણ અને જમીન મંજૂરીઓ જેવી પૂર્વ-એન્ટ્રેડ મંજૂરીઓ સાથે હરાજ કરાયેલા દરેક મુખ્ય ખનિજ બ્લોક માટે ૨૦ કરોડ માટે પાત્ર રહેશે, જે રાજ્ય દીઠ ૨૦૦ કરોડની મર્યાદાને આધીન છે. વધુમાં, જે રાજ્યો ૩૧ ડિસેમ્બર, ૨૦૨૬ પહેલાં ઉત્પાદન અને ડિસ્પેચ શરૂ કરીને ૩૧ માર્ચ, ૨૦૨૬ સુધીમાં હરાજ કરાયેલા મુખ્ય ખનિજ બ્લોકમાંથી ઓછામાં ઓછા ૧૦ ટકાનું સંચાલન કરે તો તેઓ ૨૫૦ કરોડ રૂપિયા મેળવી શકે છે. ત્રીજો ઘટક સ્ટેટ માર્કેટિંગ રેગીનેસ ઇન્ડેક્સ ૨૦૨૬-૨૭ હેઠળ કામગીરીને પુરસ્કાર આપે છે.

આવનારા નવા જોખમોનો સામનો કરવા માટે આપણને નવું અને વધુ બહુમુખી જોઈએ

ભારતીય બેંકોએ નવા સંરક્ષણ બનાવવા જોઈએ

કારણ કે, AI જોખમો વધી રહ્યા છે : સીતારમણ

અનુસૂચિત વાણિજ્યિક બેંકોના વડાઓ, મંત્રી અશ્વિની વૈષ્ણવ સાથે ઉચ્ચસ્તરીય બેઠક યોજાઈ



ભારતીય બેંકો દાયકાઓથી સાયબર સુરક્ષા ઉલ્લંઘન સાથે સંકળાયેલી કોઈપણ મોટી ઘટનાથી મોટાભાગે મુક્ત રહી છે. “આ એક સતત ચાલતી ક્વાયત રહી છે અને ભારતીય બેંકોએ પોતાના માટે ખૂબ જ સાફ કર્યું છે કે દાયકાઓથી કોઈ મોટી ઘટના બની નથી,” તેણીએ કહ્યું. જોકે, તેણીએ

કરવાની જરૂર છે. પરંતુ આવનારા નવા જોખમોનો સામનો કરવા માટે આપણને કંઈક નવું અને કંઈક વધુ બહુમુખી જોઈએ છે,” તેણીએ કહ્યું. મંત્રીએ નોંધ્યું હતું કે ઈલેક્ટ્રોનિક્સ અને ટેલિકોમ્યુનિકેશન મંત્રાલય વિકસતા જોખમોના લેન્ડસ્કેપ અને ભારતની તૈયારીઓનું મૂલ્યાંકન કરવા માટે વૈશ્વિક સરકારો અને ટેકનોલોજી કંપનીઓ સાથે સક્રિય રીતે સંપર્ક કરી રહ્યું છે. ગુરુવારની બેઠક બાદ, જેમાં DFS સંવિધ અ. નાગરાજુ અને CERT-In DG ડો. સંજય બહલ પણ હાજર રહ્યા હતા, બેંકોને ભારતીય બેંકસ એસોસિએશનના નેતૃત્વ હેઠળ એક સંકલિત સંસ્થાકીય પદ્ધતિ હેઠળ સાથે મળીને કામ કરવાનો નિર્દેશ આપવામાં આવ્યો છે. SBI ચેરમેન, IBA વડા તરીકે, આ પ્રયાસનું નેતૃત્વ કરશે. બેંકો મૂલ્યાંકન કરશે કે ક્યાં વધુ રોકાણની જરૂર છે, અને AI-આધારિત જોખમોનો સામનો કરવા માટે AI નો ઉપયોગ કેવી રીતે કરી શકાય.

કલાયન્ટ ફંડ મોટાભાગે ક્લિયરિંગ કોર્પોરેશનોને ટ્રાન્સફર કરવામાં આવે છે

સેબીએ બ્રોકર નેટવર્થના ધોરણોમાં કેટલાક ફેરફારનો પ્રસ્તાવ મૂક્યો

બ્રોકરના સંચાલનના કદ અને જોખમોને અનુરૂપ નેટવર્થની જરૂરિયાતને મજબૂત બનાવવી આવશ્યક

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સિક્યોરિટીઝ એન્ડ એક્સચેન્જ બોર્ડ ઓફ ઇન્ડિયા (સેબી) એ શુક્રવારે સ્ટોક બ્રોકર્સ માટે નેટવર્થની જરૂરિયાતની ગણતરી માટે એક નવું માળખું પ્રસ્તાવિત કર્યું છે. શુક્રવારે બહાર પાડવામાં આવેલા એક કન્સલ્ટેશન રિપોર્ટમાં, નિયમનકારે જણાવ્યું હતું કે વર્તમાન પદ્ધતિ - જે બ્રોકર્સ દ્વારા જાળવી રાખવામાં આવેલા સરેરાશ દૈનિક કલાયન્ટ કેશ બેલેન્સના ૧૦ ટકા સાથે જોડાયેલી છે - અપસ્ટ્રીમિંગ ફેમવર્કના અમલીકરણ પછી ઓછી સુસંગત બની ગઈ છે. આ



સિસ્ટમ હેઠળ, કલાયન્ટ ફંડ મોટાભાગે ક્લિયરિંગ કોર્પોરેશનોને ટ્રાન્સફર કરવામાં આવે છે, જેનાથી બ્રોકર્સ પાસે ન્યૂનતમ બેલેન્સ રહે છે. આના ઉકેલ માટે, નિયમનકારે એક સુધારેલ અભિગમ પ્રસ્તાવિત કર્યો છે જે કલાયન્ટ ફંડના હેન્ડલ અને સેવા મેળવતા સક્રિય કલાયન્ટ્સની સંખ્યા બંનેને ધ્યાનમાં લે છે. સેબીએ જણાવ્યું હતું કે નેટવર્થ

ઈન્ડસર્ઈન્ડ બેંકનો Q4 નફો ૫૩૩ કરોડ, જોગવાઈઓનો અંદાજ વધુ

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શુક્રવારે ઈન્ડસર્ઈન્ડ બેંકે ચોથા ક્વાર્ટરમાં અપેક્ષા કરતાં વધુ નફો નોંધાવ્યો હતો, જે સંભવિત ખરાબ લોન માટેની જોગવાઈઓમાં ઘટાડો અને સંપત્તિની ગુણવત્તામાં કમિક સુધારાને કારણે મદદરૂપ થયો હતો. બજાર મૂડીકરણની દ્રષ્ટિએ દેશના પાંચમા સૌથી મોટા ખાનગી વિરાણકર્તાએ ૩૧ માર્ચના રોજ પૂરા થયેલા ત્રિમાસિક ગાળામાં ૫૩૩ કરોડ (ફાઇ.૫૫ બિલિયન) નો નફો નોંધાવ્યો હતો, જે LSEG-સંકલિત ડેટા મુજબ, વિશ્લેષકોની ૩૮૯ કરોડની અપેક્ષા કરતાં વધુ છે. એક વર્ષ પહેલાના ક્વાર્ટરમાં, બેંકે આંતરિક ડેરિવેટિવ ટ્રેડિંગના વર્ષોના ખોટા હિસાબને કારણે અત્યાર સુધીનો સૌથી મોટો ત્રિમાસિક નુકસાન નોંધાવ્યો હતો. વિશ્લેષકોએ જણાવ્યું હતું કે

સરકારનો સીઝનમાં ખેડૂતો પાસેથી ૩૪.૫ મિલિયન ટન ઘઉં ખરીદવાનો નિર્ણય

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કેન્દ્રીય ખાદ્ય સંવિધ સંજોગ સોપરાએ જણાવ્યું હતું કે, કેન્દ્ર સરકારે હવે આ સીઝનમાં ખેડૂતો પાસેથી ૧૫ ટકા વધુ ૩૪.૫ મિલિયન ટન ઘઉં ખરીદવાનો નિર્ણય લીધો છે, જે અગાઉ ૩ કરોડ ટનના લક્ષ્યાંક સામે હતું. આ ઘઉં ખેડૂતોમાંથી વરસાદને કારણે ખેડૂતોના ઉભા પાકને નુકસાન થયું છે અને રાજ્યોની વિનંતીઓને ધ્યાનમાં રાખીને ખરીદવામાં આવશે. રોકર ફ્લોર મિલ્સ ફેડરેશન એક ઇનિશિયટિવ વાર્ષિક ઘઉં સંવર્ધનજાના પ્રકાશન સમારોહને સંબોધતા, ચોપરાએ જણાવ્યું હતું કે મધ્યપ્રદેશમાંથી રાજ્યવાર ઘઉંની ખરીદી હવે અગાઉના ૩૮.૮ મિલિયન ટનથી ૧૦ મિલિયન ટન, ઉત્તરપ્રદેશમાંથી ૨.૫ મિલિયન ટન, અગાઉના ૧ મિલિયન ટનથી ૩.૨૫ મિલિયન ટન, ઉત્તરખંડમાંથી ૫,૦૦૦ ટન, અગાઉના ૧,૦૦૦ ટનથી ૫,૦૦૦ ટન થવાની ધારણા છે.

ANCHAU INDUSTRIES PRIVATE LIMITED ના હિતધારકોના ધ્યાનમાં	
ક્રમ	ધારકોના નામો
1.	કોર્પોરેટ બોર્ડિંગ નંબર
2.	કોર્પોરેટ બોર્ડિંગ નંબર
3.	કોર્પોરેટ બોર્ડિંગ નંબર
4.	કોર્પોરેટ બોર્ડિંગ નંબર
5.	કોર્પોરેટ બોર્ડિંગ નંબર
6.	કોર્પોરેટ બોર્ડિંગ નંબર
7.	કોર્પોરેટ બોર્ડિંગ નંબર
8.	કોર્પોરેટ બોર્ડિંગ નંબર
9.	કોર્પોરેટ બોર્ડિંગ નંબર
10.	કોર્પોરેટ બોર્ડિંગ નંબર

ખાલી જગ્યા ભરવામાં આવે છે કે Anchau Industries Private Limited એ બ. સેબી, ૨૦૨૬ ના રોજ સેબીકે સંબંધિત નિર્ણયો અંગે ૧૩ ક્લોકે.

Anchau Industries Private Limited ના કોર્પોરેટ બોર્ડિંગ નંબર આપવામાં આવે છે કે તેઓ તેમના ધારકોના પુરાવા ૨૫, ૨૦૨૬ માં (અપરિવર્તિત નંબર ૩ માં) દાખલ થયા સુધીમાં સિદ્ધિપાત્રને સમર્પિત કરે.

નાણાકીય દેના પાત્ર ઉલ્લેખિત કામગીરી જેને પાત્ર દ્વારા સમર્પિત કરશે. અન્ય વિગતો સંબંધિત નિર્ણય, યોગ્ય દ્વારા અન્યક ઉલ્લેખિત કામગીરી દ્વારા સમર્પિત કરી શકે છે.

મોટા ભાગના ખાણકામ કાર્યોમાં પુરાવા સમર્પિત કરવાની દૈનિક જરૂર છે.

ધારકોના નામો: ૨૫-૦૬-૨૦૨૬ સુધી પુરુષોત્તમ

ધારકોના નામો: ૨૫-૦૬-૨૦૨૬ સુધી પુરુષોત્તમ

ધારકોના નામો: ૨૫-૦૬-૨૦૨૬ સુધી પુરુષોત્તમ

ધારકોના નામો: ૨૫-૦૬-૨૦૨૬ સુધી પુરુષોત્તમ